

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Jaipur, the 11th day of August 2005

CONTEMPT PETITION NO. 16/2005
IN
ORIGINAL APPLICATION NO. 257/2002

CORAM:

HON'BLE MR. M.L. CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. M.K. MISRA, MEMBER (ADMINISTRATIVE)

Laik Ahamad son of Shri Mohd. Azim aged about 67 years, Ex.
Diesel Driver, Loco Shed, Western Railway, Phulera Ret.
Residence of Phulera.

.....Applicant

By Advocate: Mr. P.N. Jatti.

versus

1 Shri A.K. Verma, DRM, Divisional Railway Manager, North
Western Railway, Jaipur.

.....Respondent

By Advocate : Mr. S.S. Hassan

ORDER (ORAL)

The applicant has filed this Contempt Petition against
the alleged violation of the order of this Tribunal dated
24.03.2004 passed in OA No. 257/2002 whereby this Tribunal
has given direction to the respondents to revise
applicant's pension as per the recommendations of the IV
Pay Commission and also further revise his pension so fixed
in implementation of the recommendations of the Vth Pay
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Commission. It was further observed that applicant shall be entitled to all consequential benefits and the arrears on account of this shall be payable alongwith interest @ 8% per annum from the due date till the payment is made.

2 Notice of this application was given to the respondents. The respondents have filed reply. In the reply, it has been stated that against the impugned order of this Tribunal, a Writ Petition was filed before the Hon'ble High Court which was ultimately dismissed on 05.05.2005. It is further stated that in compliance of the order passed by this Tribunal, the respondents have revised the pension paper on 13.05.2005 whereby pension of the applicant has been revised w.e.f. 20.09.1986. It is further stated that the revised pension pay order has been sent through Dy. Director (A&E), Tilak Nagar, Jaipur to make payment of revised pension with arrears to the applicant. Copy of the revised PPO has been placed on record at Annexure R/1. It is further stated that that the arrears of pension amounting to Rs.2,40,260/- have to be paid through the account of the applicant. It is also stated that apart from Rs.2,40,260/- a sum of Rs.13,254/- as difference of gratuity has been arranged to make payment through the account of the applicant vide cheque No. 114566 dated 16.5.2005. Therefore, according to the respondents, the order of this Tribunal has been fully complied with.

3 On the contrary, the learned counsel for the applicant
Yd/

argued that the formal order, as stated above, was passed but the applicant has not received any payment as Postal Authorities have asked for the specimen signature of the Sanctioning Authority who has issued the PPO.

4 We have heard the learned counsel for the parties. We are of the view that the present Contempt Petition can be disposed of with the directions to the Railway Authorities to sent specimen signature of the Sanctioning Authority, duly verified by the appropriate authority, as asked for by the Postal Authority so that the arrear of pension and payment of the gratuity amount can be credited in the Account of the applicant. The Railway Authorities are directed to complete the aforesaid steps within a period of one month from the date of receipt of a copy of this order.

6 With these directions, the Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.



(M.K. MISRA)

MEMBER (A)



(M.L. CHAUHAN)

MEMBER (J)

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